

Dated the 18th July, 2016

Office Order

**Subject: Licensing of FBOs having establishments at Airports and Seaports
- reg.**

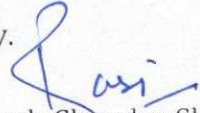
Several representations have been received from FBOs, Licensing Authorities, PHO/APHOs and other stakeholders regarding clarification on licensing of FBOs having establishments at Airports and Seaports.

2. This office vide order of even no. dated 20th November, 2015 had clarified that Ports & Airports for which Designated Officers have been notified under Food Safety & Standards Act, 2006 would issue licenses to establishments at these premises.

3. The following is reiterated and communicated to all concerned for necessary action and compliance:

- (i) Licenses for FBOs having establishments within the Port/ Airport premise i.e., within Port/Airport Terminal for which Designated Officers (PHO/APHO) have been notified under the FSS Act, 2006 would be issued by the respective Designated Officer;
- (ii) Licenses for FBOs having establishments outside Port/Airport premise, i.e., outside Port/Airport Terminal would be issued by the respective State Designated Officer/Central Licensing Authority as per the capacity/ turnover of the Food Business.
- (iii) Licenses for FBOs having establishments within the Port/ Airport premise i.e., within Port/Airport Terminal for which Designated Officers have not been notified under the FSS Act, 2006 would be issued by the respective Central Licensing Authority;

4. This issues with the approval of Competent Authority.


(Rakesh Chandra Sharma)
Director (Enforcement)
Tel: 011-23220994

To:

1. Commissioners of Food Safety of all States/UTs
2. All Central Licensing Authorities

Copy to:

1. Dr. Sujeet Singh, Additional Food Safety Commissioner and DDG(IH), Dte.GHS, MoH&FW, Nirman Bhawan, New Delhi- For information of all APHO/PHO.
2. CITO - For necessary action
3. Shri D. Sridhar, General Manager, NISG, YSR Bhavan, APIIC Centre, Financial District, Nanakramguda, Rajendra Nagar, Hyderabad, Andhra Pradesh